

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO. 2109 OF 2009

YOMESHBHAI PRANSHANKAR BHATT

Appellant (s)

VERSUS

STATE OF GUJARAT

Respondent(s)

Date: 18/05/2011 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASOK KUMAR GANGULY
HON'BLE MR. JUSTICE DEEPAK VERMA
(VACATION BENCH)

For Appellant(s)

Mr. D.N. Ray, Adv.
Mr. Lokesh K Choudhary, Adv.
Ms. Sumita Ray, Adv.

For Respondent(s)

Ms. Jesal, Adv.
for Mrs. Hemantika Wahi, Adv.

UPON hearing counsel the Court made the following
O R D E R

Mr. D.N. Ray, learned counsel commenced his submissions at 3.15 p.m. and concluded at 3.35 p.m. Thereafter, Ms. Jesal, learned counsel started her submissions and had not concluded when the Court rose for the day.

The matter remained part-heard.

[Charanjeet Kaur]
Court Master

[Renu Diwan]
Court Master